



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 43]

CHENNAI, FRIDAY, FEBRUARY 19, 2016
Maasi 7, Manmadha, Thiruvalluvar Aandu-2047

Part IV—Section 1

Tamil Nadu Bills

BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU.

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 19th February, 2016 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 2 of 2016

A Bill further to amend the Tamil Nadu Fisheries University Act, 2012.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty seventh year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Fisheries University (Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act
21 of 2012.

2. In Section 41 of the Tamil Nadu Fisheries University Act, 2012.-

Amendment of
Section 41.

(1) For the proviso to sub-section (2), the following proviso shall be substituted, namely:—

“Provided that the Academic Council shall not propose the draft of any statute or of any amendment to, or of repeal of, a statute relating to the matters other than academic affairs.”;

(2) After sub-section (4), the following sub-section shall be added, namely:-

“(5) A statute passed by the Board shall be submitted to the Chancellor who may assent there to or with hold his assent. A statute passed by the Board shall have no validity until it has been assented to by the Chancellor.”

STATEMENT OF OBJECTS AND REASONS.

Sub-section (2) of section 41 of the Tamil Nadu Fisheries University Act, 2012 (Tamil Nadu Act 21 of 2012) enables the Academic Council to propose any statute or any amendment to statute. In as much as the powers and the duties of the Academic Council relate to the academic affairs of the University, the Government have decided to amend sub-section (2) of section 41 of the said Act so as to restrict the Academic Council to propose amendment to statute only to matters relating to the academic affairs of that University. Further, It has been decided to include a provision for submission of statutes made by the Board of Management of the University to the Chancellor for his assent. The Government have, therefore, decided to amend the said Tamil Nadu Act 21 of 2012 suitably for the purpose in view.

2. The Bill seeks to give effect to the above decision.

K.A. JAYAPAL,
Minister for Fisheries

A.M.P. JAMALUDEEN,
Secretary.